

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1063
TO BE ANSWERED ON 29TH APRIL, 2016
QUACKS AND FAKE DOCTORS**

1063. SHRI AJAY NISHAD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a number of quacks and fake doctors are operating, particularly in the rural and remote areas across the country, and, if so, the details thereof;
- (b) whether the Government has drawn any action plan to identify and check the activities of such unqualified medical practitioners in the country;
- (c) if so, the details thereof along with the number of such unqualified medical practitioners detected and punished during each of the last three years and the current year, State/UT-wise; and
- (d) the action taken/proposed to be taken by the Government to punish the institutes who have issued fake certificates to such medical practitioners?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): No data on quacks is maintained centrally. The Indian Medical Council Act, 1956, prohibits a person other than a medical practitioner enrolled on a State Medical Register to practice medicine in the State. Punishment of imprisonment for a term which may extend to one year or with a fine which may extend to Rs. 1,000/- or both is also prescribed.